



2026:AHC:23865

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 447 of 2026

Sukhai Since Deceased And Another

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Janam Shahi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. At the outset, learned counsel for the petitioners prayed for and permitted to correct the prayer no.1 of the writ petition, during course of the day.

2. Heard learned counsel for the parties.

3. Instant writ petition has been filed, inter alia, seeking the following reliefs:-

"(i) Issue a writ, order or direction, in the nature of mandamus, commanding the respondent no. 2 (Deputy Director of Consolidation, Azamgarh), to decide the Restoration application dated 10.12.2019 for recalling the order dated 17.01.2011 filed by the petitioner in Case No. RST 0633/2019, Computerized Case No. 20195415600000633, (Sukhai Vs. Ram Pravesh and others), u/s 48 (1) of the U.P. Consolidation of Holdings act, within stipulated period as directed by this Hon'ble court.

(ii) Issue any other suitable order or direction as this Hon'ble court may deem fit and proper.

(iii) Award cost of the petition to the Petitioner."

4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of

hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

February 4, 2026

vkg

(Dinesh Pathak,J.)